

## CHAPTER II

### **Summons to Members, Seating, Oath or Affirmation, Roll of Members and Number of Sessions and Sittings**

**3. Summoning of Assembly.**—(1) When a session of the Assembly is summoned, the Secretary shall intimate to each member the date, time and place appointed by the Governor for the meeting of the Assembly and shall cause a notification to be issued in the Gazette.

(2) The Summons under sub-rule (1) shall ordinarily be issued twenty one clear days before the date so fixed:

Provided that if a session is called at short notice, the Secretary shall intimate the date, time and place for the meeting of the Assembly to members in such other manner as the Speaker may direct.

**3A. Number of Sessions and sittings.**—Subject to the provisions contained in Article 174 of the Constitution, there shall be at least three sessions, namely Winter session, Budget session and Rainy session of the Assembly in a Calendar year and the total number of sitting in all the sessions put together in a Calendar year shall not be less than sixty:

Provided that where there is no Government business to be transacted by the Assembly, the Assembly shall transact business mentioned in Rule 126 and such other business as may be given notice of by private members and admitted under rules.

**4. Seating of Members.**—The members shall sit in such order as the Speaker may determine.

**4A. Penalty for violation of the provisions of Article 193 of the Constitution.**—

(1) No person other than a member shall sit on a seat reserved for a member in the House.

(2) A person found to be violating the provisions of Article 193 of the Constitution, when so determined by the Speaker, shall be liable to the penalty provided therefor in the said Article of the Constitution. The decision of the Speaker in this behalf shall be final.

**5. Oath or Affirmation.**—As soon as feasible after a member is declared duly elected, the Secretary shall arrange the making and subscribing of oath or affirmation by him, in pursuance of Article 188 of the Constitution, before the Governor or the person appointed by him at such place and on such date and time as the Governor, or the person appointed by him, as the case may be, may determine :

Provided that members returned after each General Election shall ordinarily make and subscribe the oath either before the Governor or at the commencement of the sitting of the House assembled for the first time after such election before the person appointed by the Governor under Article 188 of the Constitution.

**6. Roll of Member.** —There shall be a Roll of Members of the House which shall be signed by every member in the presence of the Secretary before taking his seat.